

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Excise Appeal No.11667 of 2013 - DB

[Arising out of OIO-47/MP/2012-13 dated 31/03/2013 passed by Commissioner of Central Excise, Customs and Service Tax-SURAT-I]

Hiren Rameshbhai Kapadia

B-43, Gunatit,
Rupali Naher, Bhatar Road,
Surat, Gujarat

.....Appellant

VE RSUS

C.C.E. & S.T.-Surat-ii

New C.Ex Building...Opp. Gandhi Baug,
Chowk Bazar,
Surat, Gujarat – 395001

....Respondent

WITH

- **Excise Appeal No.11668 of 2013 – Nikunj Rameshbhai Kapadia**
- **Excise Appeal No.11669 of 2013 –Nikunj Rameshbhai Kapadia**
- **Excise Appeal No.11670 of 2013 – Hiren Rameshbhai Kapadia**
- **Excise Appeal No.11671 of 2013 –Nikunj Rameshbhai Kapadia**
- **Excise Appeal No.11672 of 2013 – Hiren Rameshbhai Kapadia**

APPEARANCE:

None appeared for the Appellant

Shri Rajesh Nathan, Assistant Commissioner (AR) the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
 HON'BLE MEMBER (TECHNICAL), MR. C L MAHAR**

FINAL ORDER NO. A/ 11290 -11295 /2023

DATE OF HEARING: 12.06.2023

DATE OF DECISION: 12.06.2023

RAMESH NAIR

When the matter was called out, none appeared on behalf of the appellant. From the records, it is observed that the appeal has been listed on various following dates:-

- 30.01.2023, 13.02.2023, 15.03.2023, 21.04.2023

2. However, on any of the above occasions, none appeared on behalf of the appellant. In this circumstance, we dismiss the appeal for non-prosecution in terms of Rule 20 of CESTAT Procedure Rules, 1982.

3. The appellant has liberty to approach this tribunal for revival of the appeal if they are interested for disposal of appeal on merit by filing appropriate application.

(Dictated and pronounced in the open court)

(Ramesh Nair)
Member (Judicial)

(C.L.Mahar)
Member (Technical)

Geeta